

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-373(ND)/2020

IN THE MATTER OF:

M/s. Mithu Chowdhary

....FINANCIAL CREDITOR

Vs.

Invest Care Real Estate Opportunity LLP

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 03.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Palzer Moktan, Advocate, Mr. Mr. Ajit Sinha Adv.

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Applicant is present and submitted that there crept an error in the order dated 24.12.2020 wherein the name of the counsel for the Applicant is wrongly mentioned. Therefore, the same stands corrected as the correct name is: Mr. Palzer Moktan.

One of the partners Mr. Ajit Sinha is present. Counsel for the Applicant is requested to provide the copy of the petition to the present partner. The reply shall be filed within three weeks. Thereafter, within a week, the counsel for the Applicant may file rejoinder, if any. The other two partners are directed to remain present and file their response in the matter within three weeks.

List the matter on 18.03.2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)